

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-02-2024 AT 10:30 AM**

IA (CA) 291 & 292/2023 in CP No. 31/241/HDB/2023

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Aveena Gudapati

...Petitioner

VS

M/s. Times Square Hotels Private Limited and 78 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Main Company Petition

Learned Counsel Mr. Anil Mukherji, for petitioner, Learned Counsel Mr. Srikanth Rathi, for the counsel on record Mr. VVSN Raju, for Respondent Nos 5 to 9, Learned Counsel Mr. Nikunj Dugar, for Respondent No.78, Learned Counsel for Respondent Nos 38 and 42 and Learned Counsel Mr. Abul Fulah Khan, for Respondent Nos 10 and 11 present physically. Learned Counsel Ms. Tanya Kanwar, for Respondent No.46 present through Video Conference.

It appears that except Respondent Nos 9,10,38,42 and 46 no other respondents have filed counters, despite the conditional order. At request for filing counters, we grant 10 days' time to the respondents who have filed Vakalat and have not filed their counter till date, in default of filing counters within 10 days from today the right to file counter stands forfeited. For hearing, matter adjourned to 21.03.2024 as a last chance.

IA (CA) 291/2023

This is an application to set aside the order dated 09.08.2023. No representation for the applicant. In view of the order passed in IA No 292/2023, **this application becomes infructuous.**

IA (CA) 292/2023

This is an application to condone the delay of 27 days to set aside the order dated 09.08.2023. No representation for the applicant. This application is not maintainable *per se*, **hence this application is dismissed.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)